

lockouts during January to August 1973 and value of production lost due to these strikes/lockouts were as follows:

Contingency	Total number	Value of production lost.
(i) Strikes;		
		Rs. in crores.]
January-August 1973 (Provisional)	1,671	55.37 Crores
(ii) Lockouts		
January—August; 1973 (Provisional)	220	8.04 Crores

Figures of production loss in the case of strikes relate to 920 cases, and in the case of lockouts to 62 cases for which information is readily available.

(c) The Industrial Relation Machinery continues to make efforts to minimise work-stoppages due to industrial dispute through informal mediation, conciliation adjudication or arbitration as necessary under the existing statutory provisions and voluntary arrangements.

Setting up of Heavy Industries in Haryana

2712. SHRI BIRENDER SINGH RAO: Will the Minister of HEAVY INDUSTRY be pleased to state:

(a) whether there is any proposal under consideration of Government to set up some more heavy industries in the State of Haryana in the near future;

(b) if so the names of places where these industries will be set up; and

(c) the broad outlines thereof.

THE DEPUTY MINISTER IN THE MINISTRY OF HEAVY INDUSTRY (SHRI DALBIR SINGH): (a) No proposal has been received or mooted so far, for setting up any new Heavy Industries in Haryana in the near future.

(b) and (c). Do not arise.

Malpractices by Regional Commissioners of Employees Provident Fund Organisation

2713. SHRI R. P. YADAV: Will the Minister of LABOUR be pleased to state:

(a) whether Government are aware that some of the Regional Commissioners freely demand conveyance and accommodation from the employees, when on tours, and ask the subordinate officers to meet the expenses incurred on account of Regional Commissioners of the Employees Provident Fund Organisation; and

(b) if so, how the Central Provident Fund Commissioner is contemplating to stop this?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI BALGOVIND VERMA): The Provident Fund Authorities have reported as under:—

(a) No instance of such a nature has come to the notice of the Employees' Provident Fund authorities.

(b) Does not arise.

Survey of Hospitals and Messes in Bihar for covering them under E.P.F. Act

2714. SHRI R. P. YADAV:
SHRI YOGESH CHANDRA MURMU:

Will the Minister of LABOUR be pleased to state:

(a) whether any survey of Hospitals and messes (excluding Military Messes), has been made in Bihar region;

(b) the number and names of such Hospitals and messes covered after they have been brought under the schedule head of the E.P.F. Act, 1952 and the dates on which coverage letters have been issued to them; and

(c) whether several Hospitals run by Shri Lakshmi Narain Trust, Dhanbad, Kurji Hospital, Patna and Tata Hospital, Jamshedpur have been covered; and if so, the number of employees and the number of subscribers in all the Hospitals?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI BALGOVIND VERMA): (a) to (c). The requisite information is being collected. It will be laid on the Table of Sabha in due course.

Crude Oil for Defence

2715. SHRI MADHU LIMAYE: Will the Minister of DEFENCE be pleased to state:

(a) whether the Ministry has undertaken a study of the impact of the cuts in crude oil output and exports and increase in prices imposed by the oil-producing Arab States on the supply of petroleum products to our Defence services;

(b) whether the Defence Forces have accumulated enough stocks of these strategic products;

(c) whether any economy measures calculated to reduce the wasteful consumption of these products by the Defence Services have been effected; if so, the nature thereof and

(d) whether as a matter of policy the Defence Forces will request the Government to supply defence needs, as far as possible, from indigenous crude and refined products; and if not, the reasons therefor?

THE MINISTER OF DEFENCE (SHRI JAGJIVAN RAM): (a) to (d). The impact of the cuts in crude oil import and increase in prices imposed

by the oil producing States on the supply of petroleum products to various sectors of our economy, including Defence Services, has been considered from time to time. Instructions have been issued to the three services to curtail consumption of the petroleum products to the maximum extent by curtailing use of aircraft, vehicles, etc., and to institute a study of the specific measures that can be taken to reduce the consumption of the products further without detriment to defence preparedness and to implement these measures.

Adequate stocks of petroleum products, as authorised for, the Defence Forces are being held, in addition to the day to day maintenance requirements. The Defence Services are accorded highest priority in the matter of supply of their needs of petroleum products from the available supplies.

Implementation of Recommendations of National Labour Commission

2716. SHRI MADHU LIMAYA: Will the Minister of LABOUR be pleased to state.

(a) whether Government propose to introduce shortly any comprehensive legislation to implement the action of the National Labour Commission;

(b) if so, the main features thereof; and

(c) whether organised labour has been or is being consulted in the matter?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI BALGOVIND VERMA): (a) Efforts are being made by Government to introduce in Parliament as early as possible a comprehensive Industrial Relation Bill, in the light of the recommendations of the National Commission on Labour and the consequent discussions thereon.

(b) The details of the proposed Bill are being worked out.